Dilution of Foreign Equity in Foreign Firms

1239 SHRI VENIGALLA SATYA-NARAYANA Will the Minister of FINANCE be pleased to state

- (a) whether some of the toreign firms in the country have signified their willingness to dilute foreign equity and
- (b) it so, the names of these firms and the terms and conditions on which they are agreeable to dilute foreign equity?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH) (a) Yes, Sit

(b) After the guidelines for dilution of foreign shareholdings in foreign najority companies were announced by Government on 19th February, 1972, the Controller of Capital Issues had approved proposals under the Capital Issues Control Act. 1047 for issue of further capital to InJan rat mals by 9 foreign majority resulting in companies dilution foreign holdings Proposals from 3 such companies are under consideration of the Controller of Capital Issues The details are given in Annexure The names of the other foreign companies who have signified their willingness to dilute foreign equity are being collected and will be laid on the Table of the House [See Appendix LXXXV, Annexure No 80]

Production of coarse cloth

1240 SHRI VENIGALI A SATYA-NARAYANA Will the Minister of COMMERCE be pleased to state

- (a) the number of textile mills in the country engaged in the manufacture of coarse cloth to be sold at controlled price and
- (b) what is the average rate of production of such type of cloth?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A C GEORGE) (a) and (b) The information is being collected and will be laid on the Table of the House

Issue of 'P' Forms

1241 SHRI S S MARISWAMY SHRI N P CHOUDHARY

Will the Minister of FINANCE be pleased to state

- (a) the norms observed in issuing P' form by the Reserve Bank of India, and
- (b) the categories of travellers entitled to special concession in this regard and the criteria therefor?

THE MINISTER OF FINANCE (SHRI Y B CHAVAN, (a) and (b) Regulations governing issue of Forms and details of categories of persons exempt from the procedure have been indicated in section XI of the Exchange Control Manual which is a publication of the Reserve Bank of India available for sale to the public through authorised dealers

Scheduled Castes and Scheduled Pribes Employees in Reserve Bank of India at Bombay

1242 SHRI N H KUMBHARE Will the Minister of FINANCE be pleased to state

- (a) what is the present strength of employees in Reserve Bank at Bombay, class-wise grade-wise and category-wise
- (b) what was the total number of posts, class-wise, grade-wise and category-wise filled during the years 1971 and 1972 and how many of them were filled from among persons, belonging to Scheduled Castes and Scheduled Tribes
- (c) what was the total number of vacancies that were declared reserved for Scheduled Castes/Tribes in each class, grade and category, on the basis of prescribed percentage and carry forward rules in 1971 and 1972
- (d) what was the number of vacancies in each class, grade and category, reserved for Scheduled Castes/Tribes that were not filled in the said years,
- (e) whether the Liaison Officer has submitted any report of his annual inspection, and

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(f) if the reply to part (e) above be in the affirmative. the details thereof and the action taken thereon?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) Employees of Reserve Bank of India are broadly grouped under 4 categories namely, Class I, Class II, Class III and Class IV. The total number of employees in these categories and the number of Scheduled Castes and Scheduled Tribes among them in Reserve Bank of India and its associate institutions in Bombay on 30-6-73, as reported by Reserve Bank of India, is as follows:

Class of employees		of	Scheduled Caste employees	Scheduled Tribe employees	
I	•	1976	15	1	
П	•	22	• •	.,	
Ш	•	4975	226	15	
ſV	٠	1923	252	3	

(b) The number of posts filled during 1971 and 1972 in the four categories and the number of Scheduled Castes/Scheduled Tribes amongst them is as follows:

Class of employees	During 1971				During 1972		
	7	otal	SC	ST	Total	SC	ST
I		<u> </u>		٠.	39	1	
n	•		٠.				
III		506	43	1	212	12	
IV		157	21	2	137	24	1

(c) The information as furnished by Reserve Bank of India is as given follows:

Class of employees		Total vacan reserv during	ed	Total No. of vacancies reserved during 1972		
		Sche- S duled Castes			Sche- duled s Tribes	
I	•	1		6	2	
II						
Ш	•	104	56	82	61	
TV		18	18	22	24	

(d) The information as furnished by Reserve Bank of India is as follows:

Class of employees		197	71	Sche- Sche- duled duled Castes Tribes		
			Sche- duled Tribes			
I	•	1		5	2	
II	•	٠,				
$\mathbf{III}_{m{j}}$	•	61	5 5	70	61	
IV	•		16		23	

(e) and (f) Reserve Bank of India has reported that the Liaison Officer has been sending annual statements of the position of Scieduled Castes and Scheduled Tribes vis-a-vis the total number of posts and the recruitment of Scheduled Castes and Scheduled Tribe in the years under report.

Reserve Bank of India has also informed that with a view to improving representation of Scheduled Castes and Scheduled Tribes in the Bank, they have decided to take the following measures:

- 1 To call, in future, for the prerecruitment written test and interview, a larger number of Scheduled Caste and Scheduled Tribe candidates, wherever available.
- 2. To request the various Federations/Associations of Scheduled Castes and Scheduled Tribes to sponsor an adequate number of applications whenever recruitment is made.
- 3 To advise the Local and Central Employment Exchanges as also the Directorates of Employment for Scheduled Castes and Tribes, the number of reserved vacancies remaining unfilled, and to request them to sponsor applications numbering at least twice the number of vacancies reserved for these categories.
- 4 To issue advertisements/notifications to Employment Exchanges inviting applications from Scheduled Caste and Scheduled Tribe candidates in the event of reserved vacancies remaining unfilled in any category of posts and to hold a special test and interview for the same.